

C. A. T. Bench, JAIPUR

Date of Order

Orders MP 153/93

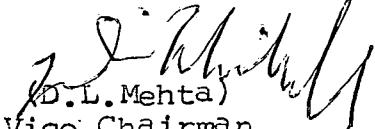
16.3.93

Mr. R. N. Mathur - counsel for petitioner

Heard the learned counsel for the petitioner. The point about the seniority of SC/ST persons and the appointment in the general category has been decided by this Bench in O.A. No. 905/89, All India SC & ST Railway Employees Association Vs. UOI & Ors. on 27.1.93. The learned counsel for the petitioner submits that the respondents are not implementing this judgment on the ground that a review petition has been filed. Unless a stay order is obtained, this is not a ground for non-implementation of the order of the Tribunal. If the respondents are not implementing the order of the Tribunal and if any prejudice is caused to the applicant, he can move the Court accordingly to law. If the respondents commit any breach of the order by not implementing it contrary to the directions then they will be held responsible for the act of contempt of the court. In this matter, we cannot pass any order.

As far as the M.P. is concerned, it is allowed and stands disposed of.


(B.N. Dhoundiyal)
Member (A)


D.L. Mehta
Vice Chairman.

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